



IN THE NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD DIVISION BENCH COURT – 1

ITEM No.302-IA(Dis.)/8(AHM)2025

CP(IB) 210 of 2018

Under Section 54 IBC r.w. Regulation 45 of IBBI

IN THE MATTER OF:

Kashyap Shah, Liquidator of Tirupati Balaji Polymers Pvt. Ltd.

.....Applicant

Order delivered on: 21/07/2025

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sanjeev Kumar Sharma, Hon'ble Member(T)

ORDER (Hybrid Mode)

The case is fixed for pronouncement of order. The order is pronounced in the open court, vide separate sheet.

-sp-

SANJEEV KUMAR SHARMA MEMBER (TECHNICAL) SHAMMI KHAN

SHAMMI KHAN MEMBER (JUDICIAL)



BEFORE THE ADJUDICATING AUTHORITY THE NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH, COURT-I, AHMEDABAD

IA(Dis.)8(AHM)2025 In CP (IB) 210 of 2018

[Filed under Section 54 of the Insolvency and Bankruptcy Code, 2016 for dissolution of the Corporate Debtor]

In the matter of M/s Tirupati Balaji Polymers Pvt. Ltd.

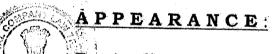
Kashyap Shah,
Liquidator
Tirupati Balaji Polymers Private Limited
Having office at:
B-203, Manubhai Towers.
Opp. M S University, Sayajigunj,
Vadodara 390005

...Applicant/Liquidator

Order Pronounced on 21.07.2025

CORAM:

SH. SHAMMI KHAN, HON'BLE MEMBER (JUDICIAL)
SH. SANJEEV KUMAR SHARMA, HON'BLE MEMBER (TECHNICAL)



For Applicant For Liquidator

:Mr. Karan Sanghani, Adv.

ORDER [Per: Bench]

1. The present Application IA/(Dis.)/8(AHM)2025 has been filed under Section 54 of the Insolvency and Bankruptcy

IA (Dis.)/8 (AHM)2025 in CP(IB) No. 210 of 2018 Pages 1 of 20 Mr. Kashyap Shah, Liquidator of M/s Tirupati Balaji Polymers Private Limited. Code, 2016 (hereinafter referred to as "IB Code, 2016"), seeking dissolution of the Company.

- 2. The Applicant has prayed from this Tribunal following reliefs:
 - a) This Hon'ble Tribunal may be pleased to order dissolution of Tirupati Balaji Polymers Private Limited under Section 54 read with Regulation45(3)(b) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016:
 - b) Any other order(s) as this Hon'ble Tribunal may deem fit in the interest of justice.
 - 3. The applicant submits that this Tribunal vide order dated 16.06.2020 rendered in Interlocutory Application No. 131 of 2020 in C.P (IB) 210/NCLT/AHM/2018 passed order for liquidation of Corporate Debtor Tirupati Balaji Polymers Private Limited. A copy of liquidation order dated 16.06.2020 is annexed hereto and marked as Annexure-A. This Tribunal appointed the applicant as the Liquidator under Section 34(1) of the Code.
 - 4. Pursuant to liquidation order dated 16.06.2020 passed by this Tribunal, the applicant undertook various steps as per the Code enumerated in the Final Report prepared in consonance with Regulation 45 of Liquidation Regulations. A copy of Final Report is annexed as Annexure-B. The said Final report contains all progress reports, Minutes of meeting of Stakeholders Consultation Committee, Asset



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Sale report and Audited Accounts of the Liquidator's Receipts and Payments from Liquidation Commencement Date till date.

- 5. Regulation 45(3) of Liquidation Regulations requires the Liquidator to submit Compliance Certificate in Form H before this Hon'ble Tribunal. A copy of Compliance Certificate in Form H is annexed hereto and marked as Annexure C.
- Pursuant to the liquidation order dated 16.06.2020 passed applicant issued this Tribunal. the by announcement in Form-B on 20.06.2020 under Regulation 12 of the Liquidation Regulations, inviting stakeholders to submit their claims within thirty days from the liquidation commencement date i.e on or before 19.07.2020. The applicant had also published the public announcement in daily News Papers "Times of India" English Edition, Surat"; "Gujarat Guardian", Gujarati Edition, Surat on 20.06.2020. A copy of the public announcement is annexed as Annexure-D.
- 7. The liquidator opened the bank account by name, Tirupati Balaji Polymers Private Limited in Liquidation with Axis Bank Ltd on 04.07.2020 as required under Regulation 41 of the Liquidation Regulations.
- 8. The applicant thereafter filed a progress report dated 15.07.2020 before this Hon'ble Tribunal for the First Quarter i.e for the period 16.06.2020 to 30.06.2020 as



mandated under Regulation 15(1) of the Liquidation Regulations.

Further, pursuant to the public announcement dated 20.06.2020, various stakeholders submitted their claims based on which a list of stakeholders was prepared in consonance with Regulation 31 of the Liquidation Process Regulations, 2016. Such a list of stakeholders dated 08.08.2020 was filed before this Hon'ble Tribunal in view of Regulation 31(2), which provides for filing a list of stakeholders within 45 days from the last date of receipt. Such a list of stakeholders was sent through speed post to the registry, and the same came to be delivered on 10.08.2020. The applicant also made public regarding the announcement filing of the list stakeholders before this Tribunal in the Times of India, English Edition and the Gujarat Guardian, Gujarati Edition, Surat, on 14.08.2020, respectively, as provided under Regulation 31(2). A copy of list of stakeholders is annexed as Annexure-E.



- 10. In light of Regulation 31A of the Liquidation Regulations, the applicant had constituted the Stakeholders Consultation Committee on 13.08.2020. A copy of the document evidencing the constitution of SCC on 13.08.2020 is annexed as *Annexure-F*.
- 11. The Applicant thereafter filed a preliminary report dated 26.08.2020 along with an asset memorandum before this



Tribunal as mandated under Regulation 13 of the Liquidation Regulations. A copy of the preliminary report dated 26.08.2020, along with the asset memorandum, is annexed as **Annexure-G**. The said preliminary report contains the asset memorandum which depicts the assets of the corporate debtor and its realizable value.

- 12. Further, the applicant filed interlocutory Application No. 627 of 2020 seeking modification in the list of creditors with regard to the claim of Rs. 17,40,87,765.82 made by Deputy Commissioner of Customs, which was allowed by this Tribunal vide order dated 28.09.2020.
- 13. As per Regulation 5 of the Liquidation Regulations, the Applicant had filed minutes of stakeholders consultation committee held on 13.10.2020 where in it was resolved that the liquidator shall sell the assets of the corporate debtor by 'sale of set of all assets collectively' or 'sale of an asset on standalone basis' or 'sale of assets in a slump sale' or 'sale of assets in parcels' at the reserve price at liquidation value.

A copy of minutes of stakeholders consultation committee meeting held on 13.10.2020 filed before this Tribunal vide letter dated 16.10.2020 is annexed as **Annexure-H**. The applicant submits that corporate debtor is not a going concern.

14. The applicant thereafter filed a progress report dated 15.10.2020 before this Hon'ble Tribunal for the second Quarter i.e for the period 01.07.2020 to 30.09.2020 as mandated under Regulation 15(1) of the Liquidation



Regulations.

- 15. Further, the applicant initiated steps for the E-auction of assets by publishing the E-auction sale notice on 23.10.2020. E-auction of Plant and Machinery came to be 27.11.2020 declaring by Aashirwad completed on Enterprises as successful H-1 bidder at the price of Rs.8,02,00,000. A letter of intent and confirmation of sale dated 29.11.2020 was issued to the successful bidder. The net amount payable inclusive of GST Rs. 9,13,16,000.
- 16. The Applicant also conducted an E-auction of 5 gold coins weighing 20 grams each on 07.01.2021, and the same was sold to Sky Gold at the price of Rs: 5,02,590, and the sale was intimated to this Tribunal by way of Asset Sale Report dated 13.01.2021 as mandated under Regulation 36 of the Liquidation Regulations.
- 17. Thereafter, the Applicant filed the progress report dated 14.01.2021 for the third quarter i.e period from 01.10.2020 to 31.12.2020, containing the factum of Aashirwad Enterprises having not deposited the amount Rs.9,13,16,000 and therefore, the plant and machinery remained unsold and unrealized as on that date.
- 18. Thereafter, the Applicant filed progress report for the Fourth quarter dated 14.04.2021 i.e for the period 01.01.2021 to 31.03.2021. The said report contains the factum of Aashirwad Enterprises having deposited Rs. 8,16,51,480 including the interest component of





Rs.14,51,480. It is also stated that the successful bidder had paid only part amount of GST.

- with the Bank of India and marked as lien with the Customs Department. The Applicant requested the Manager of Bank of India to credit the FD, including interest accrued thereon, to the Liquidation account. However, the Bank of India has not yet credited the said amount. The Applicant has filed Interlocutory Application No. 362 of 2021 before this Tribunal on 28.04.2021 seeking directions to the Bank of India to credit the amount of FD including interest accrued thereon to the liquidation account.
- M/s Aashirwad Enterprises for an amount of Rs. 9,63,48,747. The successful bidder vide email dated 22.04.2021 conveyed its decision not to honour the sale transaction and requested the applicant to refund the amount. The Applicant vide e-mail dated 22.04.2021 informed the successful bidder that the amount paid by it cannot be refunded as the sale transaction was already closed and an amount of Rs.40 lacs towards GST was yet to be paid.
- 21. The Applicant also vide mail dated 17.05.2021 requested the successful bidder to deposit the remaining amount of GST of Rs. 40 lacs. The successful bidder vide e-mail dated 22.05.2021 sought some time to deposit the remaining GST



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amount owing COVID-19 lockdown.

- 22. The Applicant had preferred Interlocutory Application no. 406 of 2021 on 12.06.2021 i.e, before the expiry of the time limit of one year for completing liquidation i.e. 15.06.2021. Under the said application, the applicant sought an extension for one year on the following grounds:
 - (i) The successful bidder has yet to pay the balance GST amount of Rs 40 lacs.
 - (ii) The successful bidder had requested to refund the amount paid by it, which the applicant had refused and the same might lead to litigation.
 - (iii) Interlocutory Application No.362 of 2021 has been preferred before this Hon'ble Tribunal for direction to the Bank of India to credit the FD amount along with accrued interest thereon to the liquidation account.
 - This Tribunal vide order dated 28.06.2021 granted extension for a period of two months, subsequent to which the applicant was successful in obtaining the due amount of Rs. 40 lacs from the bidder and thereby, ensuring completion of sale of Plant & Machinery. The aforesaid factum was intimated by way of filing Asset Sale Report dated 07.08.2021 on e-filing portal. The Applicant has distributed the proceeds from such sale as per the waterfall mechanism and has reserved a certain amount to meet the liquidation costs.
- 23. That this Tribunal under order dated 20.07.2021 has listed



the Interlocutory Application No. 362 of 2021 for further Due to pendency of consideration on 01.09.2021. Interlocutory Application No. 362 of 2021, the liquidation of Corporate Debtor could be completed within the extended period of liquidation which had expired on 29.08.2021. Therefore, the applicant preferred Interlocutory Application no. 616 of 2021 seeking further extension on the ground that the liquidation of corporate Debtor cannot be completed unless and until the aforesaid Interlocutory application is adjudicated by this Tribunal and FD's are ordered to be credited in the liquidation account. This Tribunal granted extension by a period of six months vide order dated 15.11.2021, a copy of which is annexed as Annexure-J.

- **24.** The Applicant has also filed progress reports for the period 01.07.2021 to 30.09.2021; 01.10.2021 to 31.12.2021 and 01.01.2022 to 31.03.2022 before this Hon'ble Tribunal.
- 25. This Tribunal vide order dated 20.04.2022 has listed the Interlocutory Application No. 362 of 2021 for further consideration on 28.06.2022.
- as extended by this Tribunal was to expire on 15.05.2022 and therefore, the applicant preferred Interlocutory Application No. 459 of 2022 seeking extension of further six months, which was allowed by this Tribunal vide order dated 01.06.2022 with extension for a period of six months.

21

A copy of order dated 01.06.2022 passed in I.A No. 459 of 2022 is annexed as **Annexure-K.** The applicant thereafter has also filed progress reports for the period 01.04.2022 to 30.06.2022 and for the period 01.07.2022 to 30.09.2022 before this Tribunal.

- 27. That the time period for completion of liquidation as extended by this Tribunal expired on 30.11.2022 and therefore, the applicant preferred Interlocutory Application No. 1093 of 2022 seeking extension of further six months. This Tribunal vide order dated 12.12.2022 was granted extension of six months from 01.12.2022. A copy of order dated 12.12.2022 passed in I.A No. 1093 of 2022 is annexed as *Annexure-L*.
- 28. The Applicant filed 11th progress report for the period 01.10.2022 to 31.12.2022 by way of I.A. No. 198 of 2023 and the same was taken on record by this Tribunal vide order dated 15.02.2023. Similarly, 12th progress report for the period 01.01.2023 to 31.03.2023 came to be filed by way of I.A No. 541 of 2023 and the same was taken on record by this Tribunal vide order dated 10.05.2023.
- 29. Further, as the extension period was to expire on 30.05.2023, the Applicant preferred an IA No. 626 of 2023 seeking extension for further six months, which was allowed by this Tribunal vide order dated 19.07.2023, a copy of the said order is annexed as *Annexure-M*.



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- **30.** Further, the Applicant filed the 13th progress report for the period between 01.04.2023 to 30.06.2023 by way of IA. No. 805 of 2023 and the same was taken on record vide order dated 31.07.2023. Similarly, 14th progress report for the period 01.07.2023 to 30.09.2023 came to be filed by way of I.A no. 1291 of 2023 and the same came to be allowed vide order dated 07.11.2023.
- **31.** It is stated that I.A No. 362 of 2021 filed for release of FD marked as lien with the customs department was listed for hearing on 24.01.2024.
- 32. Further, as the extension period was to expire on 18.01.2024, the Applicants preferred another IA 225 of 2024 seeking extension for further six months and the same was allowed by this Tribunal vide order dated from 19.01.2024, a copy of the said order is annexed as Annexure-N.
- 33. Subsequently, the 16th progress report for the period of 01.012024 to 31.03.2024 came to be filed by way of IA 737 of 2024, which was allowed by this Tribunal vide order dated 10.05.2024.
- 34. That I.A No. 362 of 2021 filed for release of FD marked as lien with the customs department was listed for hearing on 01.07.2024 and this Tribunal was pleased to list the matter for further hearing on 05.08.2024. The matter was listed for hearing on 05.08.2024 and the next date of hearing was

- 1243(AHM)2024 was filed on No. A. Thereafter. I. 35. 15.07.2024 for extension of liquidation period as the six months' time from 19.01.2024, which was granted by this Tribunal vide order dated 28.02.2024 was to expire on The said application was filed on basis of 19.07.2024. minutes of Stakeholder Consultation Committee dated 08.10.2021 approving filing of the captioned Interlocutory Application for extension of liquidation period. This Tribunal vide order dated 07.08.2024 passed in IA 1213(AHM) 2021 dismissed the application as defective. A copy of order dated 07.08.2024 passed in IA 1243(AHM) 2024 is annexed as Annexure-O.
 - 36. The 17th progress report for the period 01.04.2024 to 30.06.2024 came to be filed by way of I.A no. 1245(AIIM) 2024 and the same came to be allowed vide order dated 07.08.2024.

Stakeholder Consultation of meeting Subsequently, The SCC 16.08.2024. took Committee place on unanimously resolved to approve filing of application by liquidator for extension of liquidation period upto one year from 19.07.2024 or for further period as and when required. Thereafter, the applicant preferred Interlocutory Application No. 1391(AHM) 2024 seeking extension of further six months. This Tribunal under order dated 06.09.2024 was pleased to grant extension of six months



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with effect from 20.07.2024. A copy of order dated 06.09.2024 passed in I.A No. 1391 of 2024 is annexed hereto and marked as **Annexure-P**.

- **38.** It is stated that this Tribunal vide order dated 12.12.2024 passed in LA No. 362(AHM) 2021 was pleased to direct the Bank of India to credit the proceeds of the 04 Fixed Deposit Receipts along with the interest accrued thereon. A copy of order dated 12.12.2024 passed in I.A 362 of 2021 is annexed as **Annexure-Q**.
- 39. The Applicant vide e-mails dated 14.12.2024 and 25.12.2024 requested the Bank of India to comply with the order passed by this Tribunal and to release the 04 Fixed Deposit Receipts along with interest accrued thereon. Similarly, the applicant also addressed a letter dated 25.12.2024 to the Bank of India reiterating request to release the FDR's.
- Application No. Interlocutory the Thereafter, as 40. 141(AHM)2025 was filed on 16.01.2025 for extension of liquidation period as the six months' time from 20.07.2024 granted by this Tribunal under order dated 06.09.2024 expired on 19.01.2025. The said application was filed on Stakeholder Consultation minutes of of basis the 16.08.2024 approving filing of the dated Committee Interlocutory Application for extension of captioned liquidation period.

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- 41. This Tribunal vide order dated 07.02.2025 passed in IA 141(AHM) 2025 dismissed the application as withdrawn with a liberty to file a fresh application after seeking fresh approval from SCC. A copy of order dated 07.02.2025 passed in IA 141(AHM) 2025 is annexed hereto and marked as Annexure-R.
- Subsequently, a meeting of the Stakeholder Consultation 42. SCC 14.02.2025. The place on took Committee approve the filing of the unanimously resolved to application by the liquidator for the extension of the liquidation period up to one year from 19.01.2025 or for a further period as and when required. That the Bank of India has credited the amount of Fixed Deposit with interest as directed by this Hon'ble Tribunal on 14.02.2025.
- 43. The Applicant thereafter preferred Interlocutory Application No.320 of 2025 seeking extension which came to be allowed vide order dated this tribunal 04.03.2025, granting extension of six months from 19.01.2025. A copy of order dated 04.03.2025 passed in IA 320 of 2025 is annexed hereto and marked as *Annexure-S*.

It is stated that the liquidation value stood at Rs. 5,21,08,554/-. The total amount realized during the liquidation process stands at Rs. 11,52,58,050/-. The Receipts and Payments Account, as certified by the Chartered Accountant, depicts total liquidation costs of ₹1,73,10,510, comprising liquidator's fees, legal expenses,

0 [-{ auction-related costs, and other administrative expenses. The total amount distributed to financial unsecured creditors is Rs. 9,75,31,340.33/. A copy of bank statement depicting distribution of amount is annexed hereto and marked as Annexure-T.

- 45. I further submit that the bank account has been closed on 27.03.2025. A copy of the certificate dated 04.04.2025 from the Axis Bank depicting the closure of the bank account is annexed hereto and marked as **Annexure-U**. The SCC in the meeting dated 23.05.2025 unanimously resolved to file dissolution application under Section 54 of the Code.
- **46.** It is stated that the assets of the corporate Debtor has been completely liquidated and therefore, this application is filed for dissolution of the Corporate Debtor.
- **47.** The Applicant has filed a synopsis on 09.07.2025, vide Inward Diary No. D 4510 in compliance of order dated 11.07.2025.



The Applicant has filed proof of closure of the liquidation account with the Axis Bank closed on 27.03.2025, a copy at pg 837 of Annexure U.

49. The compliance certificate (Form-H), filed as per Regulation 45 of the Liquidation Regulations, includes all mandatory details regarding the liquidation process, asset realisation, distribution to stakeholders, and compliance with the IBC and regulations. It is seen from the Form-H that the



Applicant/Liquidator has not filed any Application under Sections 43, 45, 50 and Section 66 of IBC, 2016. Further in the Form –H, the amounts distributed to stakeholders as per Sections 52 and 53 of the code have been reproduced hereunder:

SI.	Stakeholders* under section \$3 (1)	Amount Claimed	Ansourt Admitted	Amount Distribused	Amoun I Distrib uted to the Amoun Claime 4 (26)	Re mar ks
(I)	(2)	(3)	(4)	15)	(6)	(7)
	Priority Payments		indus Simon mayor were		gradient erikansking erikansking er 2 -	ļ
ess were op conserve	Provident Fund dues of workmen/employees			and make the second		.
×~~~	Grammy ducts of worksmen/employees		Section of the sectio	and the second s		
de projektor	LANCIEP COSE	416201	416201	416201	100%	
	(a) Liquidation Costs	17310510	17310510	17310510	100%	
3	(b) i): workmen's dues			- Anna Anna Anna Anna Anna Anna Anna Ann		
4	(b)(ii): Secured Financial Creditors Financial Creditor Punjab National Bank	And the second s				
\$	(c) wages and any unpaid dues awed to employees					-
C)	(d): financial debts owed to unsecured creditors:	184814537	184781403	97531539	52,77%	ļ
Ż.	(e): amount due to the Central Covernment and the State Covernment	176004007.82	176004007.82	ø	0	ļ.,
×	(e)(ii); debts owed to a secured conditor for any amount impaid.		Q.	v	q	
•>	(f): any remaining debts and dues: Operational Creditors	999488	99488	0	o	
10	(g): preference shareholders	0	0	0	0	<u>.</u>
11	(h) equity shareholders or parmers	25833120	25833120	o	Ó	
···iniu/assamin	Total	404477863.82	404444729.82	115258050	28.50%	



50. The details of the Liquidation Process have been conducted as per the timeline indicated in Regulation 47 as under:-

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SI.	Section !	Description of Task	***************************************	As per	(Days)
No.	Regulation		and the second s	Regulatio n 47	franksi
1				(Days)	and the second
	•		41	 13 57 - 1	(6)
1)				0=T	16.06.2020
1	Section 33 and	A TOTAL STATE OF THE PARTY OF T	[CD	* *	
1	34	liquidation and			
3	* 7	appointment of			
1		liquidator		1+5	19,06,2020
-	Section 33 (I)	Public announcement	Within 5 days of		
2	(b) (ii)/ Reg.	in Form B	appointment of		*
	12 (1, 2, 3)		Tiquidator	T + 7	ZAV
-3		Appointment of	Within 7 days of	1 * /	
3	Reg. 35 (2)	registered valuers	LCD		NA T
		First meeting of SCC	Within 7 days of	T+7	NA
3 A	Reg. 31A (6)	Lus mesme	1.CD	<u></u>	
استنشاسة		Submission of claims:	Within 30 days of	T+7	16,07,2020
4	Section 38(1),	Intimation of decision	LCD	T + 30	NA
	Reg. 17, 18,	on relinquishment of	was great trans		
	19, 20 and	on tennement of		·	
	21A]	security interest	Within 14 days of	T + 44	NA
5	Section 38 (5)	Withdrawal	submission of claim	J	
		modification of claim	Within 30 days from	7 + 60	08,08.2020
6	Reg. 30	Verification of claims	the last date for		
. *2	***************************************	received under	the tast one is:	į.	
		regulation 12(2)(b)	receipt of claims	T+60	13.08,2020
7	Reg. 31A	Constitution of SCC	Within 60 days of		,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
· ·			LCD	T+67	16,07,2020
8	Section 40 (2)	Intimation about	Within 7 days of	3 "	10.01
n	Section 40 (2)	decision of acceptance	admission or rejection	n.	Ì
		rejection of claim	t of claim		08.08.2020
9	Reg. 31 (2)	Filing the list of	Within 45 days from	1 + 75	108,08,2020
>	KCY. 31 tas	stakeholders	the last date of	Section 1	1
1			receipt of claims		
L.	Section 42	Appeal by a creditor	Within 14 days of	T + X1	NA
10) Section +2	against the decision of	receipt of such		1
1		the liquidator	decision		
		Preliminary report to	Within 75 days of	T+75	26.08.2020
	∏Reg. 13		LCD		
-		the AA Asset memorandum	Within 30/75 days o	<u> </u>	26,08,2020
1 1	Z Reg. 34	Asset memoranoum	LCD	30/75	
1	<u> </u>			The state of the s	
IJ		Submission of progress	Q-1 of FY 2020-21	Q1 + 15	15.07.2020
	(2), (3), (4) and	reports to AA:	Q-1 of FY 2020-21	$Q_{2} + 15$	
	(5), and 36	Asset Sale report to be	Q-2 of FY 2020-21 Q-3 of FY 2020-21	03 + 15	
	-	enclosed with every	Q-3 of FY 2020-21 FY: 1 Audited	Q4 + 15	
	adjourned the second t	Progress Report, if	accounts of	15th	l.
		sales are made	accounts of		
1	***		liquidator's receipt &	· rym	· [
l.	*	i i	payments for the	Q	1.
1		*	financial year	ú _{gen} etjórár	14,04,202
l			Q-4 of FY 2020-21	400	14.07.202
1	r inge	(Control of the Control of the Contr	Q-1 of FY 2021-22	97	14.10.202
1	Operation of the contract of t	No.	Q-2 of FY 2021-22	1	12,01,202
1	· ·	***	Q-3 of FY 2021-22	1	09.04.202
	and the second s		Q4 of FY 2021-22	1	09.07.202
		- Principles	Q-LoffY 2022-23	, in the second	08.10.202
	·	. ***	Q-2 of FY 2022-23	and the second s	13.01.202
			Q-3 of FY 2022-23		
1		interior	Q-4 of FY 2022-23		14,04,202
	·\$:	£	Q-1 of FY 2023-24	4 .	13.07,202



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			Q-4 of FY 2023-24		13.04.2024
:			Q-1 of FY 2024-25		06.07.2024
	1		0-2 of FY 2024-25		08.10 2024
		e de la composition della comp	O J of I'Y 2024 25		13.01.2025
			Q-4 of FY 2024-25		10.04.2025
11	Proviso to Reg.	Progress report in case	Within 15 days of	Date of	N.A.
•	15 (1)	of cessation of	cessation as	cessation	
	*******	liculdator	liquidator	+ 15	
13	Rep. 37 (2. 3)	Information to secured	Within 21 days of	Date of	TN.A.
		creditors	receipt of intimation	intimatio	ŀ
			from secured creditor	n + 21	
16	Reg. 42 (2)	Distribution of the	Within 3 months	Date of	16.08.2021
	1.0	proceeds to the	from the receipt of	Realisati	30.03.2022 18.03.202
		stakeholders	amount	on * 90	1
17	Reg.10 (1)	Application to AA for	Within 6 months	T+6	N,A.
		Disclaimer of onerous	from the LCD	months	
		property			
18	Reg. 10 (3)	Notice to persons	At least 7 days before	-	N.A.
		interested in the	making an	No.	
		onerous property or	application to AA for	owier de la constant	Į.
		contract	disclaimer		
19	Reg. 44	Liquidation of	Within one year	T + 365	18,03,2025
····		corporate debtor		I	
20	Reg. 46	Deposit the amount of	Before submission of		N7Δ.
		unclaimed dividends	application under		
	1	and undistributed	sub-regulation (5) of	i	1
mygryn on		proceeds	regulation 45		27.02.2021
2)	Sch-1 Sl. No	Time period to H1	Within 90 days of the) }	44.04.4041
	12	bidder to provide	date of invitation to		
	1	balarke sale	provide the balance		
	1	consideration	amount		I

51. We have heard the Applicant and perused the material available on record. At this juncture, it is relevant to point out that Section 54 of the IBC, 2016 provides as follows:-



- "(1) Where the assets of the corporate debtor have been completely liquidated, the liquidator shall make an application to the Adjudicating Authority for the dissolution of such corporate debtor.
- (2) The Adjudicating Authority shall on application filed by the liquidator under sub-section (1) order that the corporate debtor shall be dissolved from the date of that order and the corporate debtor shall be dissolved accordingly.
- (3) A copy of an order under sub-section (2) shall within seven



IA (Dis.)/8 (AHM)2025 in CP(IB) No. 210 of 2018

Pages 18 of 20

days from the date of such order, be forwarded to the authority with which the corporate debtor is registered."

- 52. From the averments made in the Application along with the perusal of the final report and the Compliance Certificate filed in Form-H by the Applicant, it is seen that the Corporate Debtor has been completely liquidated. No assets are left with for any further disposal. Since the assets of the Corporate Debtor are completely liquidated, there remains nothing and no applications are pending in the matter. In the circumstances, as averred and as prayed for by the Applicant that an order for dissolution is to be passed by this Tribunal under Section 54(1) of the Code.
- **53.** Accordingly, in exercise of the powers conferred under Section 54(1) of IBC, 2016, we pass the following order:
 - i). This Adjudicating Authority in exercise of powers conferred to it under Section 54(2) of the IBC, 2016 orders that the Corporate Person (Applicant Company) M/s. Tirupati Balaji Polymers Pvt. Limited, having CIN: U24134GJ2011PTC064442, shall stand dissolved from the date of this order.



ii). The Registry of this Bench and the Liquidator are directed to serve a copy of this order upon the

of Companies, Gujarat, Income Department, and also to IBBI, within seven days from the date of this Order for information and necessary action.

- iii). The Applicant/Liquidator shall preserve a physical or electronic copy of the reports, registers, and books of account referred to in Regulations 45A of the IBBI (Liquidation Process) Regulations, 2016 for at least eight years after the dissolution of the Corporate Debtor, either with himself or with an information utility.
- (iv). Consequently, the Liquidator, Mr. Kashyap Shah is discharged from his duties and responsibilities as the Liquidator of the Corporate Debtor.

In terms of the above, IA/(Dis.)/8(AHM)2025 in CP(IB) No.210/NCLT/AHM/2018 stands allowed and disposed of.

SANJEEV KUMAR SHARMA MEMBER (TECHNICAL)

SHAMMI KHAN MEMBER (JUDICIAL)

Prepared by

Date_

Signature

Certified to be True Copy of the Original

Assistant Registrar NCLT, Ahmedabad Bench Ahmedabad